ITEM NO.12 REGISTRAR COURT. 2 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 3791/2025

STATE OF UTTAR PRADESH Appellant(s)

VERSUS

SIYARAM & ANR. Respondent(s)

Date : 06-11-2026 This appeal was called on for hearing today.

For Appellant(s) : Ms. Sakshi Kakkar- 2481, AOR
Mr. Ajit Kumar Nandan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Service report has been received from the CJM, Kasganj, U.P stating therein that notice could not be served on respondent nos. 1 and 2 as they could not be found at the address provided.

Learned counsel for the appellant is directed to file fresh particulars alongwith spare copies on or before 20.11.2026.

Scanned original records of the High Court and the Trial Court have been received and already provided to the learned counsels for both parties.

List the matter again on 11.12.2026.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

Signature Not Verified
Digitally signed by ARUSHI PAL
Date: 2026.11.06 16:55:16 IST
Reason:

GRACY L. BAWITLUNG
Registrar

AR